

(2)

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

ORIGINAL APPLICATION NO.758 OF 2007.

ALLAHABAD THIS THE 01ST DAY OF AUGUST 2007.

Hon'ble Mr. Justice Khem Karan, V.C.

Tarun Kumar Verma son of Shri Govind Singh Verma,
Resident of House No.174 Block Gujaini District Kanpur Nagar.

.....Applicant

(By Advocate: Sri Sudhir Bharti)

Versus.

1. Union of India through its Secretary Archaeological Survey, New Delhi.
2. Director General, Archaeological Survey of India, Janpath New Delhi.
3. Director (Administration) Archaeological Survey of India, New Delhi.
4. Section Officer, (Administration-1), Archaeological Survey of India, Lucknow Circle, Lucknow.

.....Respondents

(By Advocate: Sri S. Singh)

ORDER

Heard Shri S. Bharti, learned counsel for the applicant and Shri Saumitra Singh, Senior Standing Counsel for Govt. of India on this O.A.

2. The applicant is aggrieved of his transfer dated 29.1.2007 by which he has been shifted from A.S.I Lucknow Circle to Dilkusha Palace Premises under Dy. Superintending Epigraphist, Lucknow. The main ground is that the area to which, he has been transferred, is not safe for him, as relatives of Akhilesh Verma since killed, having inimical terms, are residing in the same area. It is said that applicant has already given representation to Mahanedeshak, Archaeological Survey of India, New Delhi, copy of which is Annexure 5, for retaining him ^{at} the old place or for transferring ^{him to} any other place but nothing has been done on that representation.



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3. The Tribunal is of the view that it would be appropriate if respondent No.2 is directed to dispose of the said representation of the applicant. There is no point in keeping this O.A. pending here.

4. So without expressing any view as to whether the transfer of the applicant is good or bad, the O.A. is finally disposed of with a direction to the respondent NO.2 to consider and dispose of the representation dated 13.2.2007 (copy of which is Annexure 5), within a period of one month from the date, a certified copy of this order is produced before him.

No order as to costs.

Vice-Chairman

Manish/-

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1.8.2007